

ITEM NO.31

Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No(s). 1524/2020 in W.P. (C) No. 279/2017

(Arising out of impugned final judgment and order dated 13-11-2019 in W.P.(C) No. No. 279/2017 passed by the Supreme Court Of India)

KUDRAT SANDHU

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.82948/2020-APPROPRIATE ORDERS/DIRECTIONS and IA No.82949/2020-PERMISSION TO FILE APPLICATION FOR DIRECTION )

Date : 28-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. K. K. Venugopal, Ld. AG  
Mr. Suryaprakash V. Raju ASG  
Mr. R. Balasubramanian, Sr. Adv.  
Mr. Zoheb Hussain Adv.  
Ms. Shraddha Deshmukh Adv.  
Ms. Chinmayee Chandra Adv.  
Mr. Manan Popli Adv.  
Mrs. Anil Katiyar, Adv.  
Mr. A. K. Sharma AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applicant is a Member of the National Consumer Disputes Redressal Commission (NCDRC). He has filed this application seeking a direction for extension of his service till the regular appointments are made. Learned Attorney General for India submits that the recommendations made by the Selection Committee are under

consideration of Appointments Committee of the Cabinet (ACC).

The finalisation of the selections and appointments of members of NCDRC does not brook further delay. We hope and trust that the appointments to NCDRC shall be made soon. As the applicant is due to retire on 30.8.2020 on completion of his term, we extend the term of his appointment for a month from 30.8.2020.

M.A. as well as pending application(s) stands disposed of accordingly.

(GEETA AHUJA)  
COURT MASTER (SH)

(ANAND PRAKASH)  
BRANCH OFFICER